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O.A. No. 442 of 2008

Order dated: 17.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

Hon'ble Mr. C.R.Mohapatra, Member (A)

We have heard Mr. S.Behera, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents.

2. Having heard Ld. Counsel for the applicant, we are satisfied that the grievance of the applicant might be redressed if the direction is given to the General Manager, East Coast Railways, Respondent No.1, to consider and decide the pending representation of the applicant to grant him appointment under compassionate ground within a specific period.

3. Mr. Ojha, Ld. Counsel for the Respondents submitted that the applicant has become major in the year 1995 and he has approached this Tribunal after an inordinate delay of more than 10 years.

4. Ld. Counsel for the applicant, on the other hand, contended that the General Manager has got power of relaxing the delay under the Rules.

5. Having considered this respective argument of the parties, we hereby direct the competent authority to consider and decide the pending representation of the applicant, Anenxure-A/10, in accordance with the provisions of law within a period of three months from the date of receipt of a copy of this order.

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6. With the aforesaid observation, the O.A. is disposed of.

7. A Copy of this O.A. be sent along with order as representation.


MEMBER (A)


MEMBER (J)